

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Bhanu Bhushan, Member**
2. **Shri R. Krishnamoorthy, Member**

Petition No. 115/2007

In the matter of

Approval of tariff in respect of Ranganadi Hydro Electric Project (3X135 MW) for the period from 12.2.2002 to 31.3.2004.

And in the matter of

North Eastern Electric Power Corporation Ltd.

....Petitioner

Vs

1. Assam State Electricity Board, Guwahati
2. Meghalaya State Electricity Board, Shillong
3. Department of Power, Govt. of Arunachal Pradesh, Itanagar
4. Electricity Deptt, Govt. of Manipur, Imphal
5. Power and Electricity Department, Govt. of Mizoram, Aizawl
6. Department of Power, Govt. of Nagaland, Kohima
7. Tripura State Electricity Corporation Ltd, Agartala
8. North Eastern Regional Power Committee, Shillong
9. North Eastern Regional Load Despatch Centre, Shillong

.....Respondents

ORDER

The petitioner has filed this petition for approval of tariff in respect of Ranganadi Hydro Electric Project (135X3 MW) (hereinafter referred to as “the generating station”) for the period 12.2.2002 to 31.3.2004 in accordance with the provisions of the Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations, 2001 (hereinafter referred to as “the 2001 regulations”).

2. It is noted that certain additional information and clarifications are required from the petitioner. Accordingly, the petitioner is directed to submit the following

information on affidavit latest by 30.11.2007, with an advance copy to the respondents:

- (i) Auditor`s certificate in support of the capital cost as on 12.2.2002, 31.3.2002 and 1.4. 2002;
- (ii) Form No. 13 containing loan details, as on the date of commercial operation, after excluding part of PFC loan availed after the date of commercial operation (drawn on 17.3.2003) ;
- (iii) LIC loan interest rate in view of the discrepancy of interest rate between that given in Form No. 13 and that mentioned in the loan reconciliation submission;
- (iv) Clarification in respect of part consideration of GOI loan mentioned in Form No. 13, since GOI loan drawn is Rs. 44830 lakh as per submission at the time of loan reconciliation but that mentioned Rs. 8720 lakh in Form No. 13;
- (v) Reconciliation in respect of PSU 6th series interest rate considered in Form No. 13 (8.53%) and the loan reconciliation (8.5%);
- (vi) Clarification whether the excess GOI loan drawn (Rs. 49000), mentioned in the petitioner`s letter dated 13.5.2002 to Ministry of Power has been utilized or refunded;
- (vii) Clarification in respect of debt-equity ratio of 1:1 considered in the petition submitted, against the actual debt-equity ratio as on the date of commercial operation of 73.38:26.62;

- (viii) Supporting documents in respect of equity released by the GOI along with the dates and details of release.
- (ix) Clarification in respect of depreciation of 6% considered for the assets –11 kV transmission lines, 33 kV transmission lines as against to the depreciation rate of 3.6% provided in the Appendix II of the 2001 regulations;
- (x) Working of weighted average rate of depreciation as on 12.2.2002 and 12.4.2002 as the working submitted in Form No. 12 is on capital cost as on 31.3.2003;
- (xi) Details of capital cost as on 12.2.2002, 31.3.2002 and 12.4.2002 and additional capital expenditure thereafter as on dates mentioned since additional capital expenditure considered for the year 2002-03 seems to be for the complete financial year and not after the generating station's date of commercial operation.;
- (xii) Reasons for not claiming any tariff for the period 12.2.2002 to 31.3.2002 in the year 2001-02, although Annual Fixed Charges amounting to Rs. 36.52 crore were claimed in Petition No. 87/2001;
- (xiii) A confirmation whether any payments were made between 12.4.2002 to 31.3.2003 since capital cost as on date of commercial operation of the generating station i.e. 12.4.2002 and as at the end of the year, i.e. 31.3.2003 has been stated as Rs. 1437.04 crore; and
- (xiv) Auditors certificate to the effect that expenditure incurred in respect of assets/works has been capitalized, put to use and payments made as on

the following dates, otherwise give details of balance un-discharged liabilities:

- (i) 12.2 2002 (COD of Units I & II),
- (ii) 12.4.2002 (COD of the generating station),
- (iii) 31.3.2003, and
- (iv) 31.3.2004.

3. The present petition will be process for hearing after receiving of above information/clarification.

Sd-/
(R. KRISHNAMOORTHY)
Member
New Delhi, Dated the 1st October 2007

sd-/
(BHANU BHUSHAN)
Member